



MEDIATION CENTRE

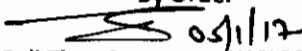
Rajasthan State Legal Services Authority
Rajasthan High Court Old Campus, Jaipur Bench, Jaipur

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Cause List Date 06-01-2017

| S. No. | Name of Mediator | Cases Title | Name of petitioner Advocate | Name of Respondent Advocate |
|--------|-------------------------------|---|---|-----------------------------|
| 1 | Sh. Ajeet Bhandari, Advocate | S.B. Civil Second Appeal No. 554/12 Kalyan Vs. Laxmi Narain | M.M.Ranjan | O.P. Mishra |
| 2 | Sh. Ajeet Bhandari, Advocate | S.B. Civil First Appeal No. 260/2014 Hari Narayan Vs. Mohan Lal | Prahlad Sharma | Shashi Sekhar Gaur |
| 3 | Sh. J.D. Sharma, RHJS (Retd.) | S.B. Cr. Revision Petition No. 810/2016 & 811/2016 Rituraj@Rohit Parashar Vs. Smt. Pinki@ Vishakha Parashar | Lokesh Taylor | Ajay Goyal |
| 4 | Sh. Sudesh Bansal , Advocate | S.B. Civil First Appeal No. 275/10 UOI Vs. Aishwarya Mahajan | Shailesh Prakash Sharma & Nikhil Simlot | S.S. Hora |
| 5 | Ms. Archana Mantri , Advocate | S.B. Cr. Misc. Peition No. 4137/2016 Rakesh Kumar Meena Vs. State | Govind Prasad Rawat | MK Kaushik |
| 6 | Sh. Pankaj Gupta, Advocate | S.B. Civil First Appeal No. 552/03 Jameel Vs. Ekhlak | Ashok Sharma | Sudesh Bansal |
| 7 | Sh. A.K. Bajpai , Advocate | S.B. Arbitration Application No. 38/11 Suryoday Construction Co. Pvt. Ltd. Vs. Arvind Pareek | Anoop Dhand | Anuroop Singhi |
| 8 | Smt. Madhuri Singh , Advocate | D.B. Civil Misc. Appeal No. 2180/16 & 2181/16 Pragati Kasliwal Vs. Kapil Jain | Rajesh Mootha | A.K. Jain |
| 9 | Smt. Madhuri Singh , Advocate | S.B. Cr. Misc. Petition No. 2333/16 Meghna Kumar Vs. Santosh Kumar | Aditya Mathur | Ashvin Garg |
| 10 | Smt. Sumati Bishoni, Advocate | S.B. Civil Writ Petition No. 15880/2016 Amit Jain Vs. Rajesh Jain | Vigyan Shah | Gajendra Singh Rathore |
| 11 | Sh. Manish Kumawat, Advocate | S.B. Cr. Misc. Petition No. 1003/16 Rahul Badiwal Vs. State | Rajeev Surana | Sudhir Jain |

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

Full Time Secretary, RHCLSC
Mediation Centre,
Rajasthan High Court,
Jaipur

“Help The Needy –Timely Help May Create History”